

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD  
COURT 1**

(MP) IA 50 of 2020 in TP 125 of 2019 [CP(IB) 159 of 2018] With  
IA 53 of 2020  
IA 56 of 2020  
IA 130 of 2020  
IA 131 of 2020

**Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2020**

**Name of the Company:** Harshad V Vora  
V/s  
Bhagwan Motors Pvt Ltd

**Section:** 60(5) IBC r.w Rule 11 of NCLT, 2016/33(1), 33(2), 34(1)  
IBC/66,68,69,70,71,72,73 & 60(5) IBC, 2016/60(5)/9 of Insolvency and  
Bankruptcy Code, 2016

**ORDER**

The Resolution Professional absent. No one appeared for the Resolution Professional.

Learned Counsel Mr. Rajat Lojia appeared for the Respondent no. 1 in IA No. 130/2020.

Learned Counsel Mr. Urvesh Gor appeared for the Respondent no. 4.

IA Nos. 50/2020, 56/2020, 130/2020 & 131/2020 are the applications filed by the Resolution Professional under Section 43 & 66 of the Insolvency & Bankruptcy Code, 2016. These all IAs shall be heard together.

IA No. 53/2020 is filed for passing of Liquidation order. We direct Resolution Professional to attend the matter on the next date of hearing. Meantime, the parties are at liberty to complete their part of pleadings.

The matter stands adjourned to 07.01.2021 for further consideration.

  
**(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)**

  
**(MADAN B GOSAVI)  
MEMBER (JUDICIAL)**

Dated this the 13th day of November, 2020.